

14

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

2.5.2011

TA 51/2009 (CWP 979/2007)

Mr.P.N.Jatti, counsel for applicant.
Mr.Sudeep Mathur, proxy counsel for
Mr.Indrajeet Singh, counsel for respondents.

Learned counsel for the applicant submits that by the judgment rendered by this Tribunal in OA 458/2001 [Madan Lal Bediwal v. Union of India & Ors.] on 23.5.2002, the impugned orders which are under challenge in this TA i.e. order dated 29.8.2001 alongwith the Corrigendum dated 3.9.2001 (Ann/I) have been quashed and set aside and the said judgement of this Tribunal has been upheld by a Division Bench of the Hon'ble High Court, Jaipur Bench, vide judgement dated 24.3.2005, passed in D.B.Civil Writ Petition No.3072/2003.

Subsequently, the respondents also filed a Review Petition No.109/2005, which also stood dismissed by the Division Bench of the Hon'ble High Court. The order passed by the Division Bench of the Hon'ble High Court has also been upheld by the Hon'ble Supreme Court vide judgement dated 10.1.2002, passed in Special Leave to Appeal (Civil) NO.22462/2001.

In view of the aforesaid judgements, learned counsel for the applicant wishes to withdraw this TA with liberty to represent before the authority concerned.

Accordingly, the TA stands dismissed as withdrawn.

Anil Kumar

(Anil Kumar)
Member (A)

K.S. Rathore

(Justice K.S.Rathore)
Member (J)

vk

copy given vide
No. 592 & 593
4/5/11